

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK S A B H A

STARRED QUESTION No. 73

TO BE ANSWERED ON WEDNESDAY, THE 20TH DECEMBER, 2017.

BAN ON TRIPLE TALAQ

*73. SHRI B. SRIRAMULU
SHRI TEJ PRATAP SINGH YADAV

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has “set aside” the regressive practice of instant triple talaq for Muslims and if so, the details thereof;

(b) whether in spite of the Supreme Court’s order, there have been cases of triple talaqs in various parts of the country and if so, the details thereof;

(c) whether the Government is considering to bring a legislation on the issue of triple talaq and if so, the details thereof along with the steps taken by the Government in this regard; and

(d) the impact of proposed regulation on the society?

**MINISTER OF LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 73 DUE FOR ANSWER ON 20/12/2017.

- (a) Yes, Madam.
- (b) Yes, Madam. So far approximately 66 cases have been reported from various parts of the country after the judgment of the Supreme Court.
- (c) and (d) The Government has decided to bring in a legislation, namely, the Muslim Women (Protection of Rights on Marriage) Bill, 2017, which would, *inter alia*, protect the rights of married Muslim women and children and to prohibit divorce by pronouncing *triple talaq* by their husbands. The Government is of the view that the issue arises from the humanitarian concept of gender justice, gender equality and dignity of women and not arising from faith and religion.
